

**IN THE INCOME TAX APPELLATE TRIBUNAL
LUCKNOW BENCH 'B', LUCKNOW**

**BEFORE SHRI A. D. JAIN, VICE PRESIDENT AND
SHRI T. S. KAPOOR, ACCOUNTANT MEMBER**

ITA No.395/Lkw/2019
Assessment Year:N.A.

Arya Vidya Sabha, Budhana, Muzaffarnagar. PAN:AABAA5260A (Appellant)	Vs.	CIT (Exemptions), Lucknow. (Respondent)
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Appellant by	Shri Rakesh Garg, Advocate
Respondent by	Smt. Sheela Chopra, CIT, D.R.
Date of hearing	02/09/2021
Date of pronouncement	02/09/2021

ORDER

PER T. S. KAPOOR, A.M.

This is an appeal filed by the assessee against the order of learned CIT (Exemptions), Lucknow dated 20/05/2019 passed u/s 12AA(1)(b)(ii) of the I.T. Act.

2. At the very outset, it was noticed that assessee has submitted an application dated 31/08/2021 vide which it has been submitted that the assessee is not willing to contest the appeal therefore, the assessee may be permitted to withdraw the appeal. Learned D. R. has no objection. Accordingly, we permit the assessee to withdraw the present appeal.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

(Order pronounced in the open court on 02/09/2021)

Sd/.
(A. D. JAIN)
Vice President

Sd/.
(T. S. KAPOOR)
Accountant Member

Dated:02/09/2021
*Singh

Copy of the order forwarded to :

1. The Appellant
2. The Respondent.
3. Concerned CIT
4. The CIT(A)
5. D.R., I.T.A.T., Lucknow

Assistant Registrar